

lete machines would not arise. Besides, I.B.M. World Trade Corporation provide a high standard of system support and maintenance services. HEC have had I.B.M. machines from 1965; therefore, hiring other computer from a different source would have necessitated reorientation of existing training facilities and methods of work.

12.02 hrs.

PAPERS LAID ON THE TABLE

REPORT OF NATIONAL COMMISSION ON LABOUR

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : On behalf of Shri R. K. Khadiikar, I beg to lay on the Table a copy of the Hindi version of the Report of the National Commission on labour, 1969. [*Placed in Library.* See No. LT—3333/72.]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18 A of the Industries (Development and Regulation) Act, 1951 :—

- (1) S.O. 365 (E) published in Gazette of India dated the 20th May, 1972 regarding management of the Hira Mills Limited, Ujjain.
- (2) S.O. 366 (E) published in Gazette of India dated the 20th May, 1972 regarding management of the New Bhopal Textile Mills, Limited Bhopal.
- (3) S.O. 432(E) published in Gazette of India dated the 16th June, 1972 regarding management of the Model Mills Nagpur Limited, Nagpur. [*Placed in Library.* See No. LT—3334/72.]

FINANCE ACCOUNTS, 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R.

GANESH) : On behalf of Shrimati Sushila Rohatgi, I beg to lay on the Table a copy of the Finance Accounts of the Union Government for the year 1970-71. [*Placed in Library.* See No. LT—3335/72].

COAL MINES (SECOND AMENDMENT) REGULATIONS, 1972

SHRI BALGOVIND VERMA : I beg to lay on the Table a copy of the Coal Mines (Second Amendment) Regulations, 1972 (Hindi and English versions) published in Notification No. G.S.R. 877 in Gazette of India dated the 29th July, 1972, under sub-section (7) of section 59 of the Mines Act, 1952. [*Placed in Library.* See No. LT—3336/72].

12.04 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1972, agreed without any amendment to the Payment of Gratuity Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 3rd August, 1972.”

COMMITTEE ON PETITIONS
SIXTH REPORT

SHRI NAWAL KISHORE SHARMA (Dausa) : Sir, I beg to present the Sixth Report of the Committee on Petitions.

MR. SPEAKER : Shri K. C. Pant to make a statement.

12.06 hrs.

STATEMENT RE. ATTEMPT ON THE LIFE OF CHIEF MINISTER OF NAGALAND

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI

K. C. PANT : Sir, On the 8th August, 1972, at about 12.30 P.M. the convoy, with which the Chief Minister of Nagaland was travelling from Dimapur to Kohima, was ambushed at a place about 5 miles from Kohima. Fortunately, the Chief Minister was not hurt. But, two police constables and a driver were killed by the miscreants. The daughter of the Chief Minister, who was travelling with him, received injuries. She is now reported to be progressing in the hospital and is out of danger. The miscreants made good their escape after the incident.

I am sure that the House will join me in expressing our shock and anguish at this gruesome incident. The State Government has been taking energetic and vigorous steps to put down illegal activities and maintain peace and order. Vigorous efforts are being made to apprehend the culprits. An intensive combing operation has been launched by the State and the Army authorities to trace out the miscreants. The Central Government have been keeping in continuous touch with the Government of Nagaland and have assured the State Government of necessary assistance not only in apprehending the culprits but also in the firm maintenance of peace and the rule of law in Nagaland.

12.08 hrs.

PUNJAB NEW CAPITAL (PERIPHERY)
CONTROL (CHANDIGARH AMEND-
MENT) BILL*

MR. SPEAKER : I have authorised Prof. D. P. Chattopadhyaya to introduce this Bill, which is shown in the name of Shri Uma Shanker Dikshit.

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING AND IN THE MINISTRY OF
WORKS AND HOUSING (PROF. D. P.
CHATTOPADHYAYA) : Sir, I beg to move
for leave to introduce a Bill further to amend
the Punjab New Capital (Periphery) Control
Act, 1952 as in force in the Union Territory
of Chandigarh

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Punjab New Capital (Periphery) Control Act, 1952 as in force in the Union Territory of Chandigarh."

The motion was adopted.

PROF. D. P. CHATTOPADHYAYA :
Sir, I introduce the Bill.

12.09 hrs.

MOTION RE UNPRECEDENTED RISE
IN PRICES OF ESSENTIAL COM-
MODITIES

MR. SPEAKER : Now, we shall take up the motion regarding the prices of essential commodities.

SHRI S M BANERJEE (Kanpur) : On this motion, I have to make a submission, I have written to you already on this matter. Because of the unprecedented rise in the prices of essential commodities, another instalment of interim relief is due to the Central Government employees. So, it is time that the hon. Minister comes forward with a statement on this matter, because the index has already reached 238, and according to any formula, the Central Government employees are entitled to another instalment of interim relief ..

MR. SPEAKER : I did not allow him. Unless I gave my permission, how could he raise it ?

SHRI S M BANERJEE : That statement should also be made.

MR. SPEAKER : I would request the hon. Member not to come forward with this type of motion every day. After all, one a week is enough.

SHRI S. M. BANERJEE : After all, this motion is on rising prices, and since my point is concerned with this, therefore, I am only asking the hon. Minister, to make a statement on it.

MR. SPEAKER : When he speaks, he can mention it.